- (2) A copy each of Notification Nos. G.S.R 388(E) and 390(E) (Hindi and English versions) published in Gazette of India dated the 22nd June, 1979, regarding issue of 7—Year National Rural Development Bonds [Placed in Library See No LT-4578/79]
- (5) The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Bill, 1979
- (6) The Haryana and Uttar Pradesh (Alteration of Bounderies) Bill, 1979

## ASSENT TO BILLS

SECRETARY Sii, I lay on the Table following three Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 18th may, 1979—

- (1) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill 1979
- (2) The Union Duties of Excise (Distribution) Bill, 1979
- (3) The God Daman and Diu Appropriation (Second Vote on Account) Bill, 1979
- 2 Sir I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 18th May, 1979—
  - The Estate Duty (Distribution) Amendment Bill, 1979
  - (2) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1979
    - (3) The Kosangas Company (Acquisition of Undertaking) Bill, 1979
    - (4) The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Bill, 1979

## 12 07 hrs

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR SPEAKER I have to inform the House that I have received a Notice of Motion of No-Confidence in the Council of Ministers under rule 198 from Shri Y B Chavan The notice as slightly edited reads as follows

"This House expresses its want of confidence in the Council of Ministers"

May I request those Members who are in favour of leave being granted to this Motion to rise in their places?

Several hon Members rose in their seats

MR SPEAKER The required number is there. Therefore the leave is granted. May I ask the Government as to when this motion might be taken up?

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) It can be taken up at any time Perhaps, it may be put for tomorrow and the number of hours may be fixed

SHRI YESHWANTRAO CHAVAN (Satara) It may be taken up tomorrow or next week, I have no objection

SHRI RAVINDRA VARMA. But we would like to complete the discussion and voting on this motion in this week itself.